[Sh. H.R. Bhardwaj]

As far as this Bill is concerned, I submit that a particular community has made certain suggestions after a lot of deliberations to meet the exigencies of time. May be in the next few years some other community may like to amend Acts pertaining to their personal laws. The need of the hour is that we progress and the education spreads, we will have such amendments and at one point of time, we will have almost a common civil code. That is the goal which is laid in the Constitution.

With these words, I request that this being a very progressive legislation, the Bill may be passed.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Parsi Marriage and Divorce Act, 1936, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now, we will take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 8 stand part of the Bill."

The motion was adopted.

Clauses 2 to 8 were added to the Bill.

Clause 9 (Insertion of new sections 32A and 32B)

Amendment made:

Page 3, (i) line 27,—

for "1987" substitute "1988"

(ii) line 44, —

for "1987" substitute "1988" (3)

[SHRI H.R. BHARDWAJ]

MR. DEPUTY-SPEAKER: The question is:

"That Clause 9, as amended, stand part of the Bill"

The motion was added.

Clause 9, as amended, was added to the Bill.

Clauses 10 to 20 were added to the Bill.

Clause 1

Amendment made:

Page 1, line 4, —

for "1987" substitute "1988" (21)

[SHRI H.R. BHARDWAJ]

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,—

for "Thirty-eighth" substitute "Thirty-ninth" (1)

[SHRI H.R. BHARDWAJ]

MR. DEPUTY-SPEAKR: The question is:

"That Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI H.R. BHARDWAJ: I beg to move:

"That the Bill, as amended, be passed"

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed"

The motion was adopted.

17.10 hrs.

REPEALING AND AMENDING BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to move:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

Sir, this Bill is one of those periodical

measures by which enactments which have ceased to be in force or have become obsolete or the retention whereof as separate Acts is unnecessary are repealed or by which formal defects detected in any enactment are corrected. The enactments which are sought to be repealed are mentioned in the First Schedule, and the enactments which are sought to be amended are mentioned in the Second Schedule, to the Bill. The amendments proposed in the Second Schedule are purely formal in nature and are aimed at correcting technical errors or defects. The notes on the Second Schedule appended to the Bill indicate briefly the reasons for the amendments that are proposed to the various enactments contained in that Schedule.

The last repealing and amending Bill was passed in 1978 covering Acts upto and inclusive of the year 1975. In the present Bill, Acts from 1976 upto the year 1984 are being 'covered. It affects 261 enactments. This measure is of a very non-controversial and formal nature and is referred to as the "scavenging of the statute book".

I commend this motion for the acceptance of the House.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to repeal certain enactments and to amend certain other enactments as passed by Rajya Sabha, be taken into consideration".

SHRI AJIT KUMAR SAHA (Vishnupur): Mr. Deputy Speaker, Sir, there is a whole list of Bills which the Government says is one of those periodical measures by which the enactments which have ceased to be in force or have become obsolete are repealed or by which he formal defects in any enactment are corrected. Sir, now, we have to go by what the Minister has said. The Minister